

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Criminal Appeal No. 1150/2004

Triloki Nath & Ors.

Appellants

VERSUS

State of U.P.

Respondent

With Crl. A. No. 1171/2004(Kunwar Prahlad Singh Vs. State of U.P.)

Crl. A. No. 1172/2004(Jitendra @Mister Vs. State of U.P.)

Crl. A. No. 1173/2004(Gopal Vs. State of U.P.)

(Heard by Hon'ble S.B. Sinha and R.V. Raveendran, JJ)

Date : 28.10.2005 : The matter was called on for judgment today.

For Appellant(s)/

Mr. K.S. Rana, Adv.

Respondent(s)

Mr. Shakil Ahmed Syed, Adv.

Mr. Jatinder Kumar Bhatia, Adv.

Mr.B.K. Satija, Adv.

Mr. Khwairakpam Nobin Singh, Adv.

Mr.R.K. Kapoor, Adv.

Mr. M.K.Verma, Adv.

Mrs. Amita Sharma, Adv. for

Mr.Sudarsh Menon, Adv.

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Hon'ble Mr. Justice S.B. Sinha sitting in Court No. 10 pronounced the judgment of the Bench

comprising His Lordship and Hon'ble Mr. Justice R.V. Raveendran.

The sentence imposed by the High Court on Jitendr a is maintained. The

conviction of other appellants is altered to one under Section 326/149 I
PC. They are sentenced to

undergo seven years' R.I. and also to pay a fine of Rs. 1000/- each, and in default to furthe
r undergo a

simple imprisonment of three months. No separate sentence, however, is being passed for commis
sion of

an offence under Section 326/149 IPC as against Jitendra. Triloki Nath is said to have exp
ired during

the pendency of the appeal. His appeal, therefore, dismissed having been abated.

The appeals are dismissed subject to alteration in the conviction
and sentence, as
mentioned in the signed judgment.

(Meenu Sethi)
Bhardwaj)

(Pushap Lata

Court Master

Court

Master

Signed reportable judgment is placed on the file